

India in Jammu City to provide accommodation to the Central Government employees;

(b) the total amount spent thereon;

(c) whether the Government of India is aware of the hardships of their employees due to acute shortage of residential accommodation in Jammu City (Jammu and Kashmir);

(d) the housing facilities provided by the State Government to the Central Government employees in Jammu City;

(e) the number of Central Government employees in Jammu ejected from the houses owned by the State Government and the Custodian of Evacuee Properties; and

(f) whether any scheme to provide housing facilities to the Central Government employees in Jammu City is under consideration of the Government?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) Nil.

(b) Does not arise.

(c) to (f). The Central Government do not have, except for the Ministry of Communications, any appreciable number of employees stationed in Jammu City; and the Ministry of Communications already have under consideration a proposal for construction of an adequate number of houses for their employees at that place. Actual construction would be undertaken by the Central Public Works Department after necessary sanction has been given by the Ministry of Communications.

ENGINEERING COLLEGE (ORISSA)

1092. Shri Sanganna: Will the Minister of Planning be pleased to state:

(a) whether the Government of Orissa have submitted any proposal regarding an Engineering College in Orissa for inclusion in the Second Five Year Plan; and

(b) if so, the proposed cost of the college?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) No such proposal has been received by the planning Commission.

(b) The question does not arise.

NOMINEE SYSTEM FOR SALT

1093. Shri Jethalal Joshi: Will the Minister of Production be pleased to state:

(a) the States in which the nominee system for salt still exists; and

(b) the reasons therefor?

The Minister of Production (Shri K. C. Reddy): (a) A statement showing the States in which the Nominee System exists and the extent to which the System is in force is laid on the Table of the House. (See Appendix XII, annexure No. 45.)

(b) The Commodity Controls Committee had recommended that the Nominee System for salt should be abolished in stages. Government accepted this recommendation and requested the State Governments to implement it. Certain State Governments have, as a result, abolished the Nominee System altogether, while some State Governments have agreed to a partial abolition of the System as an experimental measure. The States in which the Nominee System has been abolished partially as an experimental measure, will review the position after some experience has been gained of its working and decide whether the system should be abolished altogether.

TRACTORS

1094. Shri Sarangadhar Das: Will the Minister of Commerce and Industry be pleased to refer to the reply given to starred question No. 1805 on the 2nd April, 1955 and state the retail prices of different makes of tractors of 25 to 30 horsepower as compared with those of Ferguson and David Brown tractors assembled in India?